

ITEM NO.1 Court 1 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.10801/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in WPL No. 120/2020 passed by the High Court of Judicature at Bombay)

INDIAN BROADCASTING AND DIGITAL FOUNDATION & ORS. Petitioner(s)

VERSUS

TELECOM REGULATORY AUTHORITY OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.81639/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.81636/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 10846/2021 (IX)

(FOR ADMISSION and I.R. and IA No.82227/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82228/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82615/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82225/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.82612/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10971/2021 (IX)

(FOR ADMISSION and I.R. and IA No.84491/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10847/2021 (IX)

(FOR ADMISSION and I.R. and IA No.82235/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82238/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82623/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82234/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.82620/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10877/2021 (IX)

(FOR ADMISSION and I.R. and IA No.82419/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82421/2021-APPLICATION FOR SUBSTITUTION and IA No.82420/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 10805/2021 (IX)

(FOR ADMISSION and I.R. and IA No.81786/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81790/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82583/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82634/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.81784/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.82581/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/

FACTS/ANNEXURES and IA No.82632/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10883/2021 (IX)

(FOR ADMISSION and I.R. and IA No.89364/2021-INTERVENTION APPLICATION and IA No.82483/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82487/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.82486/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 10818/2021 (IX)

(FOR ADMISSION and I.R. and IA No.81974/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82559/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.81976/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.81972/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.82554/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10815/2021 (IX)

(FOR ADMISSION and I.R. and IA No.81937/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.83229/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Amit Sibal, Sr. Adv.

Mr. Harsh Kaushik, AOR

Mr. Abhay Chattopadhyay, Adv.

Mr. Sachin Akhoury, Adv.

Mr. Kaustubh Prakash, Adv.

Mr. Saksham Dhingra, Adv.

Mr. Vinay Tripathi, Adv.

Mr. Gopal Jain, Sr. Adv.

Mr. Kunal Tandon, Adv.

Mr. Kumar Shashank Shekher, Adv.

Ms. Hita Sharma, Adv.

Mr. Chiranjivi Sharma, Adv.

Mr. Aman Raj Gandhi, AOR

Mrs. Pragya Baghel, AOR

Ms. Samtan Doma, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Darius Khambata, Sr. Adv.

Mr. Janak Dwarkadas, Sr. Adv.

Mr. Nakul Dewan, Sr. Adv.

Mr. Saikrishna Rajagopal, Adv.

Ms. Ruby Singh Ahuja, Adv.
Mr. Sidharth Chopra, Adv.
Mr. Vishal Gehrana, Adv.
Ms. Swikriti Singhania, Adv.
Mr. Utsav Trivedi, Adv.
Ms. Sneha Jain, Adv.
Mr. Nitin Sharma, Adv.
Ms. Kritika Sachdeva, Adv.
Mr. Vasu Singh, Adv.
Ms. Unnati Vijay, Adv.
Mr. Ranjeet Singh Sidhu, Adv.
Mr. Vishal Ahuja, Adv.
Mr. Ramchandra Madan, Adv.
Ms. Ira Mahajan, Adv.
For M/s. Karanjawala & Co., AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Gopal Subramaniam, Sr. Adv.
Mr. Kunal Dwarkadas, Adv.
Ms. Liz Mathew, AOR
Ms. Sonali Mathur, Adv.
Ms. Anshika Misra, Adv.
Ms. Ujwala Uppaluri, Adv.
Mr. Pawan Bhushan, Adv.
Ms. Sonali Jain, Adv.
Mr. Harshit Jaiswal, Adv.
Ms. Vasudha Jain, Adv.
Mr. Abhishek Malhotra, Adv.
Ms. Naomi Chandra, Adv.
Mr. Siddharth Chopra, Adv.
Mr. Nitin Sharma, Adv.
Mr. Kanishk Kumar, Adv.
Ms. Sanya Dua, Adv.
Mr. Saikrishna Rajagopal, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Sanjay Kapur, AOR
Mr. V.M. Kannan, Adv.
Ms. Megha Karnwal, Adv.
Mr. Arjun Bhatia, Adv.
Mrs. Shubhra Kapur, Adv.
Mr. Amrish Kumar, Adv.

Mr. Piyush Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned Senior counsel appearing for the petitioners, Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India and Mr. Rakesh Dwivedi, learned Senior counsel appearing for the Telecom Regulatory Authority of India.

Exemptions are allowed.

Issue notice returnable on 7th September, 2021.

Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India and Mr. Rakesh Dwivedi, learned Senior counsel appearing for the Telecom Regulatory Authority of India accept and waive formal notice on behalf of the said respondents.

So far as the prayer for grant of interim relief is concerned, taking into consideration the rival submissions made by the learned Senior counsel appearing for the parties, we are not inclined to grant the same at this stage.

The respondents are directed to file their respective counter affidavits in the matters well before the next date of hearing. The petitioners are also permitted to file reply to the counter affidavits, if any, well in advance, and both the parties are directed to file the counter affidavits & rejoinder affidavits in a convenience volume.

List the matters on 7th September, 2021 to consider the question of granting interim relief in the matters.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)